

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

14.

C.P.(IB)-2482/2019

CORAM :

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **23.10.2019**

Name of the Parties: Ankush Julka
V/s.

Reliance Communications Infrastructure Ltd

SECTION 9 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for the parties present. Vide Order dated 25.09.2019 in CP (IB) 3025/2019 CIRP has already been initiated against the Corporate Debtor. In view of this, petition is dismissed as infructuous with liberty granted to the Operational Creditor to raise their claim with IRP appointed in the matter.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

23.10.2019/svr